

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TERRENCE ALLOYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	TERRENCE ALLOYS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15 th April 2015
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2015PTC279073
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 206, 02nd Floor, Royal Palace G-55, Laxmi Nagar, Vikas Marg, Delhi -110092
6.	Insolvency commencement date in respect of corporate debtor	3 rd February, 2020
7.	Estimated date of closure of insolvency resolution process	1 st August, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nitesh Kumar Sinha Regn.No.: IBBI/IPA-002/IP-N00280/ 2017-20/ 10838
9.	Address and e-mail of the interim resolution professional, as registered with the Board	8A UG CS, Ansal Corporate Suites, Ansal Plaza, Sector - 1 Vaishali, Ghaziabad, UP - 201010 Email: info@csnitesh.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	8A UG CS, Ansal Corporate Suites, Ansal Plaza, Sector - 1 Vaishali, Ghaziabad, UP - 201010 Email: cirp.terrence@gmail.com
11.	Last date for submission of claims	24 th February 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es) Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://ibbi.gov.in/downloadform.html Physical Address: Not Applicable

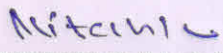
Notice is hereby given that the National Company Law Tribunal, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Terrence Alloys Private Limited** on 3rd February 2020.

The creditors of Terrence Alloys Private Limited are hereby called upon to submit their claims with proof on or before 24th February 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place


: NITESH KUMAR SINHA
: 11th February 2020, Ghaziabad

